NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 600/(MAH)/2017 M.A. No. 636/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE PARTIES:

D. Chhaganlal & Co.

V/s.

Say India Jewellers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

18

Roban A

ORDER

MA 636/2017 in CP No.600/ I&BP/NCLT/MB/MAH/2017

On the confirmation from Insolvency and Bankruptcy Board of India, this Bench hereby appoints Mr. Ram Ratan Kanoongo, (IBBI/IPA-001/IP-P00070/2017-18/10156) as Resolution Professional in place of Mr. Akshay Rajendra Shah, Interim Resolution Professional appointed on 3.10.2017 to initiate insolvency resolution process in the Corporate Debtor Company.

Sd/-

V. NALLASENAPATHY

Member (Technical)

sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)